



PART A

Welcome to Max Life Insurance

<Date>
<Name of the Policyholder>
<Address 1>
<Address 2>
<City> - <Pin Code> <State>
G. O. Name: <G O Name>
Policy no.: <Policy number>
Telephone: <Telephone number>
Email id: <Email address>

Dear <Name of the Policyholder>,

Thank you for opting for **Max Life Group Accelerated Terminal Illness Rider.**

***What to do in
case of errors***

On examination of the policy (enclosed herewith), if you notice any mistake or error, proceed as follows:

1. Contact our customer helpdesk or your agent immediately at the details mentioned below.
 2. Return the policy to us for rectifying the same.
-

***Cancelling
the Policy***

In case you are not completely satisfied with the policy, you have the option to cancel it by returning the original copy with a written request, stating the objections/reasons for such disagreement, to us within the free look period of fifteen (15) days, or thirty (30) days (for policies sourced through distance marketing modes) of receiving the document.

Result: *Upon return, the policy will terminate forthwith and all rights, benefits and interests under the policy will cease immediately. We will only refund the premiums received by us after deducting the proportionate risk premium for the period of cover, charges of stamp duty paid and the expenses incurred on medical examination of the Life Insured, if any.*



***Long term
protection***

We are committed to giving you honest advice and offering you long-term savings, protection and retirement solutions backed by the highest standards of customer service. We will be delighted to offer you any assistance or clarification you may require about your policy or claim-related services at the address mentioned below. We look forward to being your partner for life.

Yours Sincerely,
Max Life Insurance Co. Ltd.

Indeevar Krishna
Executive Vice President and Head (Customer Service and Operations)

CC:- <Relationship Manager>

AGENT NAME: PH.NO.: ADDRESS:

Max Life Insurance Company Limited
Plot No. 90A, Sector 18, Gurugram, 122015, Haryana, India
Phone: 4219090 Fax: 4159397 (From Delhi and Other cities: 0124) Customer Helpline: 1800 200 5577
Regd Office: 419, Bhai Mohan Singh Nagar, Raimajra, Tehsil Balachaur, District Nawanshahr, Punjab -144 533
Visit Us at: www.maxlifeinsurance.com E-mail: service.helpdesk@maxlifeinsurance.com
IRDA Registration No: 104
Corporate Identity Number: U74899PB2000PLC045626



POLICY PREAMBLE

MAX LIFE INSURANCE COMPANY LIMITED

Regd. Office: 419, Bhai Mohan Singh Nagar, Railmajra, Tehsil Balachaur, District Nawanshahr, Punjab -144 533

Max Life Group Accelerated Terminal Illness Rider

A Non Linked Non Participating Group Rider which forms a part of Your Insurance Plan with Us
 UIN [104B028V02]

Max Life Insurance Company Limited has entered into this contract of insurance on the basis of the information given in the Proposal Form together with the Premium deposit, statements, reports or other documents and declarations received from or on behalf of the proposer for effecting a life insurance contract on the life of the person named in the Schedule.

We agree to pay the benefits under the on the happening of the insured event, while the Policy is in force subject to the terms and conditions stated herein.

Max Life Insurance Company Limited

SCHEDULE

I. Details of Policy

Same as base Policy with additional details of “Date of Commencement of Risk under Rider” and “Rider Term”

II. Details of Members

Rider(s)	Number of Members	Free Cover Limit (Only In The Case Of An Employer-Employee Group) (INR)	Total Rider Sum Assured (INR)	Total Annual Rider Premium (INR) A	Extra Rider Premium (INR) B	Service Tax and any other taxes, cesses & levies (INR) C	Applicable Modal Factor D	Total Rider Premium along with Extra Premium and taxes payable as per premium payment mode selected (INR) G [(A+B+C)XD]	Due Date when Premium is payable



Max Life Group Accelerated Terminal Illness Rider									
--	--	--	--	--	--	--	--	--	--

PART B

DEFINITIONS APPLICABLE TO YOUR RIDER

The words and phrases listed below shall have the meanings attributed to them wherever they appear in this Rider unless the context otherwise requires. The words used here but not defined will borrow their meaning from the base Policy.

1. “**Annual Rider Premium**” means an amount payable annually in respect of the Members to secure the benefits under the Rider as specified in the Schedule;
2. “**Claimant**” means Member, Nominee(s) (if valid nomination is effected), assignee(s) or their heirs, legal representatives or holders of a succession certificates in case Nominee(s) or assignee(s) is/are not alive at the time of claim;
3. “**Date of Commencement of Risk under Rider**” means the date as specified in the Schedule, on which the coverage under this Rider commences;
4. “**Diagnosis**” or “**Diagnosed**” means the definitive diagnosis made by a Medical Practitioner, based upon radiological, clinical, and histological or laboratory evidence acceptable to Us provided the same is acceptable and concurred by Our appointed Medical Practitioner. In the event of any doubt regarding the appropriateness or correctness of the Diagnosis, We will have the right to call for an examination of the Member and/or the evidence used in arriving at such Diagnosis, by an independent expert selected by Us. The opinion of such an expert as to such Diagnosis shall be binding on both You and Us;
5. “**Extra Rider Premium**” means an additional amount charged by Us, as per Our board approved underwriting policy, which is determined on the basis of disclosures made by You including disclosures in medical examinations, if any, of the Member in relation to this Rider;
6. “**Force Majeure Event**” means an event by which performance of any of Our obligations are prevented or hindered as a consequence of any act of God, State, strike, lock-out, legislation or restriction by any government or other authority or any circumstance beyond Our control;
7. “**Grace Period**” means a period of 15 (Fifteen) days from the due date of the unpaid Rider Premium for monthly Premium payment mode and 30 (Thirty) days from the due date of unpaid Rider Premium for all other Premium payment modes;
8. “**IRDAI**” means the Insurance Regulatory and Development Authority of India;
9. “**Lapsed Rider**” means a Rider for which the Rider Premium has not been received till the expiry of Grace Period;
10. “**Medical Practitioner**” means a person who holds a valid registration from the Medical Council of any State of India or Medical Council of India or any other such body or Council for Indian Medicine or for homeopathy set up by the Government of India or by a state government and is thereby entitled to practice medicine within its jurisdiction and is acting within the scope and jurisdiction of his license, provided such Medical Practitioner is not the Member or spouse or lineal relative or employed by You/Member;
11. “**Member**” means the person named in the Schedule, on whose life the Rider is effected;
12. “**Modal Factor**” means the applicable factor specified in the Schedule, which is used to determine the Premium, and will be as follows: i) for annual Premium payment mode – (1.00); ii) for half yearly Premium payment mode - (0.52); iii) for quarterly Premium payment mode - (0.265); iv) for monthly Premium payment mode - (0.09);
13. “**Policy**” means the Policy to which this Rider is attached and forms part of;
14. “**Rider**” means this rider contract containing these terms and conditions;
15. “**Rider Premium**” means the amount payable to Us by You and/or the Member, as the case may be, on the due dates, and in the manner, specified in the Schedule and recorded in the Register of Members by You to secure the benefits payable under this Rider. This amount excludes any amounts payable as service tax or any other taxes, cesses or levies;
16. “**Rider Sum Assured**” means the death benefit payable under the base Policy subject to maximum of INR 50,00,000 (Rupees Fifty Lakhs) which is mentioned in the Schedule;
17. “**Rider Term**” means the term of this Rider as specified in the Schedule;
18. “**Terminal Illness**” means the Member being Diagnosed with a disease which, in the opinion of a Medical Practitioner and on approval of such an opinion by Our appointed Medical Practitioner, is likely to lead to the

death of the Member within 6 (Six) months from the date of such certification by the Medical Practitioners. Additionally, We may request the Member to undertake a medical examination or test at Our cost, which in Our opinion, is reasonable to determine the Terminal Illness. We shall not accept a claim if the Member does not undertake any medical examination or test which We consider reasonable or necessary to determine the illness;

19. **“We”, “Us” or “Our”** means Max Life Insurance Company Limited; and
20. **“You” or “Your”** means the master policyholder as named in the Schedule, who is the policyholder under the base Policy.

PART C

RIDER FEATURES, BENEFITS & RIDER PREMIUM PAYMENT CONDITIONS

1. ELIGIBILITY FOR RIDER BENEFITS

- 1.1. The Member must be at least Age 18 (Eighteen) years on the Date of Commencement of Risk under Rider.
- 1.2. The Member must not be more than Age 74 (Seventy Four) years on the Date of Commencement of Risk under Rider or Annual Date of Renewal.
- 1.3. The Member must not be more than Age 75 (Seventy Five) years at the end of the Rider Term.
- 1.4. The Member must continue to be in Your employment during Rider Term.
- 1.5. This Rider will be issued only to Employer-Employee Groups with minimum 10 Members as on the Date of Commencement of Risk under Rider.

2. RIDER BENEFITS

2.1. Terminal Illness Benefit

- 2.1.1 If the Member is Diagnosed with Terminal Illness at any time during the Rider Term when this Rider and the Policy are in force, We shall, on receipt of Your written intimation, pay the Member the Rider Sum Assured. Upon payment of the Rider Sum Assured, the death benefit payable under the Policy will be reduced to the extent of the amount already paid under this Rider. The Rider does not provide for additional benefit but only accelerates the death benefit payable under the base Policy.
- 2.1.2 No benefits will be payable under this Rider if the death benefit under the base Policy has become payable.
- 2.1.3 We will make payment under this Rider only once during the lifetime of any Member.

2.2. Death Benefit

- 2.2.1. No death benefit is payable under this Rider.
- 2.3. In case of any increase/ decrease in the death benefit under the base Policy, We may increase or decrease the Rider Sum Assured with respect to a Member subject to:
 - 2.3.1 receipt of a written request for the increase/decrease from You/Member;
 - 2.3.2 receipt of an additional Rider Premium for such increased Rider Sum Assured (if applicable);
 - 2.3.3 submission of evidence of good health and occupation details to Us as per **Annexure 1**;
 - 2.3.4 Our board approved underwriting policy; and
 - 2.3.5 compliance with the applicable terms and conditions of this Rider.

- 2.4. At any time during the Rider Term, the Rider Sum Assured will not be increased such that the increased amount exceeds the benefit payable on death under the Base Policy.
- 2.5. If We decrease the Rider Sum Assured in respect of a Member, We will only refund the proportionate Rider Premium received for the Rider Sum Assured for the unexpired period of the Rider Term, to You.

3. EXCLUSIONS APPLICABLE TO THIS RIDER

- 3.1. You shall inform Us of any change in the occupation or profession of the Member(s) as per **Annexure 1**, occurring during the Rider Term. In case of any change in the occupation, We shall have the right to charge additional Rider Premium. However, failing to inform us will not result in rejection of claim but We shall have the right to deduct an amount equal to additional premium from the Rider benefit.

4. PREMIUM

- 4.1 You may pay the Rider Premiums in annual or half yearly or quarterly or monthly payment modes, as specified in the Schedule provided that the Rider Premium payment mode under this Rider shall always be same as the Premium payment mode of the Policy. The Rider Premium may change, if the Rider Premium payment mode is changed by You.
- 4.2 The Rider Premiums are payable under this Rider for the amounts and on the due dates and in the manner, as specified in the Schedule provided that the due dates of payment of Rider Premium within the Rider Term will be the same as the Premium due dates of the Policy.

5. LAPSATION OF RIDER

- 5.1 If the Rider Premium or the Premium under the base Policy is not received in full by the expiry of the applicable Grace Period which results in the Rider or the Base Policy or both lapsing or going into non-

forfeiture mode, the Rider will automatically lapse.

5.2 No benefits will be payable under the Rider on the occurrence of the insured event in the period starting from the end of Grace Period till the Rider is revived.

6. RIDER PERIOD OF COVERAGE

6.1 This Rider shall run concurrently with the base Policy, unless terminated in accordance with Part D below.

PART D
SERVICING CONDITIONS APPLICABLE TO THE RIDER

1. SURRENDER VALUE

1.1. No surrender value is payable under this Rider.

2. REVIVAL OF THE RIDER

2.1. A Lapsed Rider may be revived during the Rider Term at Our discretion, provided that;

2.1.1 We receive the written request to revive the Rider;

2.1.2 You provide Us, at Your cost, satisfactory evidence of insurability in respect of the Members, which is acceptable to Us; and

2.1.3 We receive the overdue Premium(s) with late fee/ interest at such rate as may be determined by Us from time to time.

2.2. The revival of the Lapsed Rider shall take effect only after We have approved the same in accordance with Our board approved underwriting policy and communicated Our decision in writing. The benefits under the Lapsed Rider shall be revived upon such revival without interest.

2.3. If the Lapsed Rider is not revived within Rider Term, this Rider will terminate without value, on the expiry of the Rider Term.

3. PAYMENT OF RIDER BENEFITS

3.1. The benefits under this Rider shall be payable only on submission of satisfactory proof of the Member's Diagnosis of Terminal Illness to Us. The benefits under this Rider shall be payable to the Member upon Your request and submission of the required documents.

3.2. Once the benefits under this Rider are paid to the Member, this Rider will terminate and the same shall constitute a valid discharge of Our liability under this Rider.

4. TERM, RENEWAL AND TERMINATION OF RIDER

4.1. The Rider shall continue to be in force for a period of 1 (One) year from Date of Commencement of Risk under Rider. The Rider shall be governed by the renewal provisions of the Policy. The Rider Premium rates are not guaranteed and may change at the time of renewal of the Rider.

4.2. The insurance coverage of a Member under this Rider shall automatically terminate on the occurrence of the first of the following events during the Rider Term:

4.2.1. the Member's death;

4.2.2. payment of Rider Sum Assured;

4.2.3. on Annual Date of Renewal, if the Member's Age is 75 (Seventy five) years; or

4.2.4. on termination of this Rider for the entire group.

4.3. This Rider shall automatically terminate for the entire group at Your level on the happening of the following events whichever occurs first, during the Rider Term:

4.3.1. on the date on which We receive free look cancellation request;

4.3.2. if a Lapsed Rider has not been revived during the Rider Term;

4.3.3. on the expiry of the Rider Term;

4.3.4. on the date on which the base Policy is matured, expired, surrendered, terminated or cancelled for any reason; or

4.3.5. on receipt of Your written request for cancellation of this Rider after the completion of the free look period.

4.4. On cancellation of the base Policy and/or this Rider, the Rider Premium received by Us for the unexpired period of coverage will be refunded to You or to the Member, as the case may be, by Us and the insurance coverage under this Rider and the base Policy will cease from the date of termination of the base Policy and this Rider.

4.5. If any Member ceases to be a member of the Employer Employee Group after the Date of Commencement of Risk under Rider, then, the proportionate Rider Premium received for the unexpired period of coverage under the Rider for such a Member will be refunded by Us and the insurance coverage on the life of such a Member under this Rider shall terminate from the date such a Member ceases to be a member of the said group.

PART E

RIDER CHARGES

APPLICABLE FEES/ CHARGES UNDER THE RIDER

This Rider is a non linked non participating group rider, so Part E is not applicable to this Rider.

PART F

GENERAL TERMS & CONDITIONS OF THE RIDER

These general terms and conditions are applicable in addition to the general terms and conditions of the base Policy.

1. TAXES

- 1.1. All Rider Premiums are subject to applicable taxes, cesses, levies including service tax and education cess which will be entirely borne and paid by You and/or the Members, as the case may be, along with the payment of Rider Premium. If any imposition (tax or otherwise) is levied by any statutory or administrative body under this Rider, We reserve the right to claim the same from You and/or the Members. Alternatively, We have the right to deduct the amount from the benefits payable by Us under this Rider.
- 1.2. Tax benefits and liabilities under the Rider are subject to prevailing tax laws. Tax laws and the benefits arising thereunder are subject to change. You are advised to seek an opinion of Your tax advisor in relation to applicable tax benefits and liabilities.

2. GRACE PERIOD

- 2.1. The Rider Premium is due and payable by the due date specified in the Schedule. If the Rider Premium is not paid by the due date, You may pay the same during the Grace Period without any interest.
- 2.2. During the Grace Period, if the overdue Rider Premium is not paid and the Member is Diagnosed with Terminal Illness, then, We will pay the Rider benefit subject to payment of overdue Rider Premium(s).

3. CLAIM PROCEDURE

- 3.1. We must be notified in writing in respect of a claim for benefits under this Rider preferably within 90 (Ninety) days from the date of Diagnosis of the Terminal Illness of the Member. We may at Our discretion condone the delay in notifying a claim, if it is proved by a person claiming benefits under this Rider that the delay was due to a reason beyond his control, subject to such conditions as We may prescribe at the time. You should facilitate Member to file a claim as per the procedure and documents prescribed by Us.
- 3.2. For processing a claim request under this Rider, We will require all of the following documents:
 - 3.2.1. Claimant's statement in the form prescribed by Us;
 - 3.2.2. employer's certificate;
 - 3.2.3. certificate issued by Medical Practitioner certifying the Terminal Illness;
 - 3.2.4. treatment records of the Member; and
 - 3.2.5. any other documents/information required by Us for assessing and approving the claim request.
- 3.3. Claimant can download the claim request documents from Our website www.maxlifeinsurance.com or can obtain the same from any of Our branches and offices.
- 3.4. We reserve the right to scrutinize the documents submitted by the Claimant and/or investigate the cause of Terminal Illness and deny the claim partially or completely on the basis of Our scrutiny of the documents or investigation, as the case may be. We shall only pay the benefits under this Rider subject to Our satisfaction:
 - 3.4.1. that the benefits have become payable as per the terms and conditions of this Rider; and
 - 3.4.2. of the bonafides and credentials of Claimant.
- 3.5. Subject to Our discretion and satisfaction, in exceptional circumstances such as on happening of a Force Majeure Event, We may decide to waive all or any of the requirements mentioned in this Rider.
- 3.6. In the event of any delay on Our part in processing the claim, for a reason other than non-payment of claim due to any reason of proper identification of the Claimant, then, We shall be liable to pay interest at a rate which is 2% (Two percent) above the bank rate prevalent at the beginning of the financial year in which the claim is reviewed by Us or such other interest rate as may be prescribed by the IRDAI from time to time.

4. DECLARATION OF THE CORRECT AGE AND GENDER

- 4.1. Same as base Policy.

5. FRAUD, MISREPRESENTATION AND FORFEITURE

- 5.1. Same as base Policy.

6. TRAVEL

- 6.1. There are no restrictions on travel.

7. NOMINATION

- 7.1. Same as base Policy.

8. ASSIGNMENT

- 8.1. Same as base Policy.
- 9. RIDER CURRENCY**
- 9.1. Same as base Policy.
- 10. ELECTRONIC TRANSACTIONS**
- 10.1. Same as base Policy.
- 11. DUPLICATE RIDER**
- 11.1. Same as base Policy
- 12. AMENDMENT**
- 12.1. Same as base Policy.
- 13. REGULATORY AND JUDICIAL INTERVENTION**
- 13.1. Same as base Policy.
- 14. FORCE MAJEURE**
- 14.1. Same as base Policy.
- 15. COMMUNICATION & NOTICES**
- 15.1. Same as base Policy.
- 16. GOVERNING LAW AND JURISDICTION**
- 16.1. Same as base Policy.

PART G

GRIEVANCE REDRESSAL MECHANISM & OMBUDSMAN DETAILS

Same as base Policy.

ANNEXURE I

Form for Intimation of Change of Occupation/ Profession/ Hobby

Name of Master Policyholder						
Policy Number						
S. No	Name of the Member	Certificate of Insurance Number	Current occupation/ profession/ hobby	New occupation/ profession/ hobby	Date of commencement of new occupation/ profession/ hobby	